

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

C.A.843/99.Dt. of Decision : 04-06-99.

P.Rajendar

..Applicant.

Vs

1. The General Manager,  
Security Printing Press,  
Hyderabad.
2. The Secretary of Finance,  
Coins & Currency to the  
Min. of Finance, Economic  
Affairs, New Delhi.

..Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.B.N.Sharma, Sr. OGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



..2/-



-2-

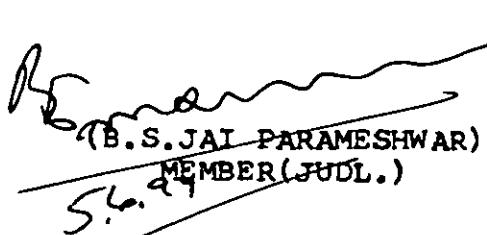
ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.B.N.Sharma, learned counsel for the respondents.

2. The applicant ~~who~~ is a Junior Checker under R1. He was suspended by the impugned order No.BPP/A1/PE/455/99/800 dated 15-5-99 (Annexure-I). The applicant submits that the order of suspension is unwarranted and there is no merit in this order of suspension. The applicant submitted a representation to the same authority who suspended him by his representation dated 20-05-99 (Annexure-II). However, the revoking of suspension order rests with the appellate authority. Hence, R-1 is directed to forward his representation dated 20-05-99 to the appropriate authority within a period of 3 days from the date of receipt of a copy of this judgement. That appellate authority should dispose of that representation on or before 31-07-99.

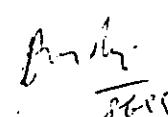
3. The OA is disposed of at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 06th June, 1999.  
(Dictated in the Open Court)

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~~1ST AND 2ND COURT~~

COPY TO:-

## 2. НИВО М(А)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

④. D.R. (A)

THE HON'BLE MR. JUSTICE D.H.NASIR  
VICE-CHAIRMAN

5. SPARE

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (A)

THE HON. MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

ORDER: 41199

~~ORDER~~ JUDGEMENT

MA-120-LCP No-

in  
DA. NO. 843/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED:

ANSWERED.

C.P. CLOSED.

R. A. G. OSBURN

Q.A. CLOSED.

DISPOSED OF WITH DIRECTIONS:

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

600

फैसलों व प्रकाशित अधिकारण  
फैसले Adminstrative Tribunal -  
मरण / DESPATCH

14 JUN 1999